

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA
UNSTARRED QUESTION NO. 1617
TO BE ANSWERED ON 25th November, 2016 / Agrahayana 4, 1938 (Saka)
Prevention of Fire Accident Mishap

1617. SHRI SHIVKUMAR UDASI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Loss Prevention Association of India (LPAI) is creating mass awareness and publicising the causes and magnitude of losses due to fire and allied accidents;
- (b) if so, the details thereof;
- (c) whether any coordinated efforts are being taken by different agencies in preventing mishaps due to fire and if so, the details of guidelines therein; and
- (d) the reasons for not including the safety norms in the domain of the Insurance Information Bureau of India (IIBI)?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The Loss Prevention Association of India (LPAI) was merged with General Insurance Corporation of India (GIC) in 2006 and the activities of LPAI have ceased from then on. However, all insurers do carry out risk inspection of risks based on the exposure and suggest risk improvement measures to prevent losses. This issue is also addressed by the loss adjusters when they conduct post loss surveys. Insurance Information Bureau of India (IIBI) has been formed to collect and analyze the available insurance related data in a manner useful for various market players, researchers, policyholders as well as the common public at such intervals that will be helpful for real-time decision making. The safety norms are usually looked after by insurance companies, and hence not placed in the domain of IIBI.
